

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Prevention of Corruption Act, 1947."

The motion was adopted.

श्री विजयनाथ पाण्डेय : मैं विधेयक प्रस्तुत करता हूँ ।

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL*

(Amendment of sections 127, 128 and 129)

श्री विजयनाथ पाण्डेय (मलेमपुर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि कोड ऑफ क्रिमिनल प्रोसीजर, 1898 का आगे संशोधन करने वाला विधेयक पेश करने की मुझे अनुमति दी जाय ।

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1898."

The motion was adopted.

श्री विजयनाथ पाण्डेय : मैं विधेयक को प्रस्तुत करता हूँ ।

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL*

(Amendment of section 252)

श्री विजयनाथ पाण्डेय (मलेमपुर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि कोड ऑफ क्रिमिनल प्रोसीजर, 1898 का आगे संशोधन करने वाला विधेयक पेश करने की मुझे अनुमति दी जाय ।

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the

Code of Criminal Procedure, 1898."

The motion was adopted.

श्री विजयनाथ पाण्डेय : मैं विधेयक को प्रस्तुत करता हूँ ।

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Article 134)

श्री विजयनाथ पाण्डेय (मलेमपुर) : मैं प्रस्ताव करता हूँ कि भारत के संविधान में आगे संशोधन करने वाला विधेयक पेश करने की मुझे अनुमति दी जाय ।

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री विजयनाथ पाण्डेय : मैं विधेयक को प्रस्तुत करता हूँ ।

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Article 13 and insertion of new Article 19A, etc.)

Shri K. R. Ganesh (Andaman and Nicobar Islands): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri K. R. Ganesh: I introduce the Bill.

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